

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-3368 (ND)/2019

IN THE MATTER OF

Studiof & B Food Services Pvt. Ltd.
VS.

...FINANCIAL CREDITOR

Realtech Developments and Infrastructure (India) Pvt. Ltd.

...CORPORATE DEBTOR

SECTION

Under Section 7 IBC code 2016

Order delivered on 13.12.2019

Coram:

Ch. Mohd. Sharief Tariq
Hon'ble Member (Judicial)
Shri K.K. Vohra
Hon'ble Member (Technical)

For the Petitioner/FC : Mr. Riju Mani Talukdar & Mr. Pawan Kumar Ray Advocates
For the Corporate Debtor :

ORDER

Counsel for the Financial Creditor is present. Registry is directed to issue notice to the Corporate Debtor. The Counsel for Financial Creditor is directed to send private notice to the Registered office address of the Corporate Debtor and file proof of service alongwith affidavit.

Put up on 13.02.2020.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)